

(c) whether foreign direct investment is proposed to be limited to aviation companies running into losses; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (d) The proposal to allow foreign airlines to invest in domestic airline is being examined and details have not been worked out.

Arrears of oil companies

1262. DR. BHARATKUMAR RAUT: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that oil companies have reportedly threatened to stop supply of oil to Air India due to heavy arrears lying unpaid;

(b) the amount of arrears of the oil companies, company-wise, on Air India till 30 June, 2011; and

(c) the steps the Ministry propose to take to overcome the crisis?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) The public sector oil marketing companies have placed Air India under cash and carry scheme effective 7.12.2010 due to huge outstanding payment.

(b) As on 30.6.2011, the total dues outstanding to IOCL, HPCL and BPCL were Rs.1558.18 crore, Rs.342.27 crore and Rs.432.65 crore respectively.

(c) From 7.12.2010 till 30.6.2011 Air India has paid Rs.398.20 crore to the three Public Sector oil marketing companies. Air India has also taken number of steps to improve its financial and operational performance, which would lead to improvement in its liquidity position and would enable it to meet its outstanding commitment to Public Sector oil companies.

Involvement of officials in fake pilot scam

†1263. SHRI SHIVANAND TIWARI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether officers of Directorate General of Civil Aviation (DGCA) are involved in any way in fake pilot scam; and

(b) if so, the details thereof and the action proposed to be taken in this regard?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) and (b) Based on the inquiry conducted by the Police Authorities, three officials of Directorate General of Civil Aviation (DGCA) were arrested by Delhi Police for their involvement

†Original notice of the question was received in Hindi.